

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:669
ANSWERED ON:15.07.2014
CRIME AGAINST SC ST COMMUNITY
Kataria Shri Rattan Lal;Mahtab Shri Bhartruhari

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether cases of crime/atrocities against women and children belonging to the Scheduled Caste/(SC)/Scheduled Tribes (ST) community are on the rise in the country;
- (b) if so, the details thereof and the total number of such cases reported, cases solved/unsolved, accused arrested and the action taken against the guilty, separately during each of the last three years and the current year, crime and State/UT-wise; and
- (c) the effective measures taken/ proposed to be taken by the Government to curb such cases along with the advisories issued to the States and the Police Departments to improve the conviction rate and ensure registration of all cases related to the SC/ST community under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJUJU)

(a) & (b): As per data available with National Crimes Records Bureau (NCRB), the disaggregated data on crimes against children of the SC/ST community are not maintained centrally. However a total of 1,557 cases, 1,576 and 2,073 cases of rape of Scheduled caste women were reported during the years 2011, 2012 and 2013 respectively. In case of Scheduled Tribes, a total of 772, 729 and 847 cases of rape were reported during the years 2011, 2012 and 2013 respectively.

Statewise details on total number of cases registered (CR), chargesheeted (CS), cases convicted (CV), persons arrested (PAR), persons chargesheeted (PCS) and persons convicted (PCV) in the cases of rape registered against members of SC/ST Community during the years 2011 – 2013 is given in Annexure I and II respectively.

(c) As per Seventh Schedule, 'Police' and 'Public Order' are State subjects under the Constitution, and as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against SC/ST lies with the State Governments and Union Territory Administrations. However, the Union Government attaches highest importance to the matter of prevention and control of crime against SC/ST. Ministry of Home Affairs has sent a detailed advisory dated 01st April, 2010 on crimes against SC/ ST to all States / UTs.

The advisory on SC/ST has enumerated various steps, viz; vigorous and conscientious enforcement of the statutory provisions and the existing legislations; sensitizing the law enforcement machinery towards crimes against SCs/STs by way of well-structured training programmes, conferences and seminars etc.; improving general awareness about legislations on crimes against SCs/STs, develop a community monitoring system to check cases of violence, abuse and exploitation; no delay in the registration of FIR in cases of crimes against SCs/STs; identification of for the economic and social atrocity-prone areas for taking preventive measures; adequate measures rehabilitation of the victims of atrocities etc.

Ministry of Home Affairs in consultation with Ministry of Social Justice and Empowerment had convened a meeting to discuss on effective implementation of SC/ST PoA Act 1989 on 17th April, 2012 and 4th January, 2013 at New Delhi wherein the various aspects of effective implementation of legislations concerning SC/ST were discussed.